

In the Central Administrative Tribunal
Principal Bench, New Delhi

RA-205/93 In
DA-648/93

Dated: 22.7.93

Smt. Radha Rani Roy Applicant

Versus

Union of India Respondents

CORAM: Hon'ble Mr. I.K. Rasgotra, Administrative Member
Hon'ble Mr. J.P. Sharma, Member (Judl.)

1. To be referred to the Reporters or not?

(Judgement by Hon'ble J.P. Sharma, Member)

The review applicant has filed this application for review of the judgement dated 28.6.1993 passed in DA-648/93 by which the relief claimed by the applicant for the correction of her date of birth to 25.3.1938 from the recorded date of birth, i.e., 30.5.1932 has been disallowed. We have gone through the various grounds taken in the R.A. There is no error apparent on the face of the judgement. In fact, the grounds taken by the applicant in paras. 1 to 8 is only reiteration of the arguments which were advanced during the course of the hearing and have been fully discussed with reasons in the body of the judgement. The arguments which have been discarded, cannot be made a ground for a review to open the case for a fresh decision. The contention in the review application that the certificate

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should have been considered as the better proof for date of birth, cannot be accepted as already held in the judgement because there is sufficient material on record to justify the entry of the recorded date of birth, i.e., 30.5.1932. The averment in the review application that the burden lay on the respondents to establish that the entry of date of birth recorded in the service record is correct, cannot be accepted in view of the fact that there is a presumption of the correctness of the official records unless these are rebutted by cogent evidence. We find no merit in this review application and the same is dismissed by circulation.

J. P. Sharma
(J. P. Sharma)

Member (J)

I. K. Rasgotra
(I. K. Rasgotra)
Administrative Member